

out that some Indians had been injured by unprovoked Pakistani firing into Tripura village; and

(c) if so, the reaction of the Pakistan Government ?

VIDESH MANTRALAYA MEN UP-MANTRI (SHRI SURENDRA PAL SINGH): (a) and (b). In a note delivered to the Pakistan High Commission on April 15, 1971, a protest was lodged against unprovoked and aggressive activities by Pakistan's Armed Forces along the Indo-East Bengal border. This note also referred to Pakistan's unprovoked firing into Tripura village in which some Indian nationals had been injured and asked the Pakistani Government to issue instructions to her armed forces to stop immediately such aggressive activities.

(c) In reply, Pakistan has denied that there had been any firing into Indian territory by the armed forces of Pakistan.

Closing of Pakistan Deputy High Commission's Office at Calcutta and Indian Deputy High Commission's Office at Dacca

40. **SHRI P. GANGADEB :**
SHRI NIHAR LASKAR :

Will the **VIDESH MANTRI** be pleased to state :

(a) whether Pakistan Government has withdrawn and closed down its Deputy High Commission's office in Calcutta and has asked India to close down its Mission's Office in Dacca; and

(b) if so, the reaction of Government there to ?

VIDESH MANTRALAYA MEN UP-MANTRI (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) Government deplors the unjustified closure of India's Mission in Dacca.

Revision of Refinery Agreements with Foreign Oil Companies

41. **SHRI D. K. PANDA**
SHRI CHANDRAPPA :
SHRI BHOGENDRA JHA :

Will the **PETROLEUM AUR RASAYAN MANTRI** be pleased to state :

(a) whether Government have made any proposals to the foreign oil companies regarding the revision of the existing oil refinery agreement;

(b) if so, the details thereof; and

(c) the reaction of the Companies there to ?

PETROLEUM AUR RASAYAN MANTRI (SHRI P. C. SETHI) : (a) to (c). Informal discussions with the foreign oil companies have taken place in regard to the revision of refinery agreement to bring them into line with existing policies in the changed circumstances, since the time they were concluded. These discussions are at a purely exploratory stage at present and it would not be in the public interest to detail them.

Expansion of Soda Ash Plants

42. **SHRI D. K. PANDA :** Will the **PETROLEUM AUR RASAYAN MANTRI** be pleased to state :

(a) whether Government are not taking up the expansion of existing Soda Ash Plants;

(b) whether it will have an effect on the existing acute shortage of soda-ash in the country; and

(c) whether there is a gap of 60,000 tonnes between the demand and indigenous production ?

PETROLEUM AUR RASAYAN MANTRALAYA MEN UP-MANTRI (SHRI DALBIR SINGH) : (a) Of the existing four units, one unit has already been granted an industrial licence for effecting substantial expansion from 216,000 tonnes per annum to 360,000 tonnes per annum and another unit

has been given a letter of intent for expansion from 40,000 tonne, per annum to 150,000 tonnes per annum. Applications for industrial licence for effecting substantial expansion from the other two units are under consideration.

(b) Expansion will help meet shortages.

(c) According to present indications the gap between demand and indigenous production in 1971 is likely to be of the order of 40,000 tonnes.

Qualifications for Post of Lecturer in Maulana Azad Medical College, New Delhi

46. SHRI CHANDRAPAN : Will the SWASTHYA AUR PARIVAR NIYOJAN MANTRI be pleased to state :

(a) whether for the post of Lecturer in a Medical College, qualification required is M.D.;

(b) whether a Doctor with M.B.B.S. qualifications has been appointed as a Lecturer in the Maulana Azad Medical College, New Delhi; and

(c) if so, the reasons therefor ?

SWASTHYA AUR PARIVAR NIYOJAN MANTRALAYA MEN RAJYA MANTRI (SHRI D. P. CHATTOPADHYAYA) : (a) The qualifications required for the post of a Lecturer in a Medical College prescribed in the C.H.S. Rules, 1963, as amended from time to time, are as under :

(i) A recognised medical qualification included in the I or II Schedule or part II of the III Schedule (other than Licenciante qualifications) to the Indian Medical Council Act, 1956.

(ii) A Post-graduate degree in the Speciality;

(iii) At least 3 years experience as Registrar/Tutor/Demonstrator in the concerned speciality in a Medical College/Teaching Institution.

(b) No.

(c) Does not arise.

Recognition of G.D.R.

44. SHRI S. M. KRISHNA :
SHRI K. LAKKAPPA :

Will the VIDESH MANTRI be pleased to state :

(a) whether Government have since taken any decision in regard to the recognition of G.D.R. ;

(b) if not, the reasons for the delay; and

(c) the time by which a decision will be taken by Government in this regard ?

VIDESH MANTRALAYA MEN UP-MANTRI (SHRI SURENDRA PAL SINGH):

(a) to (c). Attention is invited to reply to Unstarred Question No. 2934 answered in this House on the 30th November, 1970. There is no change in the position as stated at that time. The Government of India are satisfied with the development of relations between India and the G.D.R. in all spheres and it is their desire to strengthen them further.

Family Planning Programme to Check India's increasing Population

45. SHRI S. M. KRISHNA :
SHRI R. S. PANDEY :
SHRI BISHWANATH JHUNJHUNWALA :

Will the SWASTHYA AUR PARIVAR NIYOJAN MANTRI be pleased to state :

(a) whether according to the census of 1971 there has been an unprecedented growth rate of population in the country;

(b) if so, the total increase in the population;

(c) whether the preventive measures introduced for Family Planning have failed; and

(d) if so, the action Government propose